

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

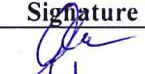

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP /174/241/HDB/2017
NAME OF THE COMPANY	Vijaya Sai Poultries Pvt Ltd
NAME OF THE PETITIONER(S)	Vemulapalli Sai Prameela & (04) Others
NAME OF THE RESPONDENT(S)	Vijaya Sai Poultries Pvt Ltd & (03) others
UNDER SECTION	241

Counsel for Petitioner(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Surya Satish	Advocate	9849034027-	
M. Srikanth	Advocate	9885347534	

Heard Mr. T. Surya Satish and Mr. M. Srikanth, learned counsels for the Respondent submit that issue in question is likely to be resolve soon and request for some time. Post the case on 25.10.2017 for orders.


Member (Technical)


Member (Judicial)

Sl.No.9

CP .206/241/HDB/2017

Brahmagiri Realtors Private Limited Vs. Lanco Hills Technology Park Private Limited & 9 others.

Date of order: 06.10.2017

Date of Corrigendum: 18.10.2017

CORRIGENDUM

The Tribunal has passed interim orders on 06.10.2017. The following is added before the sentence "post the case on 27.10.2017".

"Any action by the Respondent will be subject to the outcome of the final decision to be passed on the Company Petition".



MEMBER (TECHNICAL)



MEMBER (JUDICIAL)